

[English]

Production of Mirage by Hindustan Aeronautics Limited

5399. SHRI BHATTAM SRIRAMAMURTY : Will the Minister of DEFENCE be pleased to state :

(a) whether India has not accepted the French offer to licence the production of 150 mirages at Hindustan Aeronautics Limited Factory;

(b) if so, the reasons therefor;

(c) whether India has received some more mirage Fighter planes from France recently; and

(d) whether Indian Air Force has projected further requirement of Mirage 2000 Air crafts and if so, whether it was cleared by the Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) and (b). On techno-ecomomic considerations, Government has decided not to go in for licence production of the Mirage — 2000 aircraft.

(c) Yes, Sir.

(d) The requirements of the Air Force are constantly kept under review in the light of possible threats to the country's security. It would not be in the public interest to disclose further details in this regard.

Legal Aid to Poor

5400. SHRI V. SOBHANADREESWARA RAO :

SHRI B. B. RAMAIAH :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the total amount earmarked for 1987-88 under Legal Aid to poor, State-wise;

(b) the amount spent in the first six months of the year, State-wise; and

(c) the steps proposed to streamline and see that poor and needy litigants are assisted in time ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) The State Legal Aid and Advice Boards which dispense legal aid and advice to the poor are funded by the respective State Governments.

The Committee for Implementing Legal Aid Schemes renders financial assistance to the needy State Legal Aid and advice Boards and Social Action Groups for implementation of various specific legal aid programmes, such as legal Literacy, holding of Lok Adalats, etc. The statement showing the financial assistance given by the Committee for Implementing Legal Aid Schemes to the various State Legal Aid and Advice Boards during the financial year 1987-88 is given below.

(b) In so far as assistance from Committee for Implementing Legal Aid Schemes is concerned, according to the terms and conditions governing the grant-in-aid released to various State Legal Aid Boards, the Boards, are expected to submit the Audited Statement of Accounts of the expenditure incurred after three months of the expiry of the relevant financial year. In the circumstances, the amount spent by the Boards in the first six months of the year has not been made available to the Committee.

(c) The State Legal Aid and Advice Boards have set up Legal Aid Committees and the free legal services are being provided to the poor litigants from the lowest Courts to the Supreme Court.

Statement

*Grants-in-Aid sanctioned to various State Legal Aid and Advice Boards by C.I.L.A.S. during the Financial Year 1987-88*

Sl. No.	Name of the State Legal Aid and Advice Board	Amount of Grant sanctioned	Purpose in brief for which grant-in-aid was sanctioned
1		2	3
1.	Assam State Legal Aid and Advice Board	1,00,000	For holding Lok-Adalats in the State of Assam

1	2	3
2. Haryana State Level Legal Service and Advice Committee	3,000	For meeting expenses in connection with travelling and training material of para-legal literacy camp
3. —do—	35,000	For holding Lok-Adalats
4. Karnataka Legal Aid Board	1,00,000	For holding Lok-Adalats
5. Maharashtra State Legal Aid and Advice Boards	45,000	For meeting 50% expenses involved in the functioning of Legal Aid Clinics of 9 Colleges in the State of Maharashtra
6. M. P. State Legal Aid and Advice Board	1,00,000	For holding Lok-Adalats
7. Government of Pondicherry Law and Labour Department	50,000	For implementation of specific legal aid programmes
8. Orissa State Legal Aid and Advice Board	1,00,000	For holding Lok-Adalats and training of para-legal camps and promotion of legal literacy programmes
9. A. P. State Legal Aid and Advice Board	1,50,000	For holding Lok-Adala
10. Tamil Nadu State Legal Aid and Advice Board	2,00,000	For holding Lok-Adalats and for running Conciliation Cells
11. Government of Punjab, Department of Home Affairs and Justice	50,000	For opening and running of counselling Centres for women and training of para-legals
<b>Total :</b>	<b>9,33,000</b>	

**Application of Plotechnology in Agricultural Sector**

5401. PROF P. J. KURIEN : Will the PRIME MINISTER be pleased to state :

(a) The details of the Science and Technology activities in the agricultural sector;

(b) whether any effort to apply Biotechnology in this sector has been made in order to sustain the growth; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND

TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN) : (a) to (c). Present activities in the application of biotechnology in the agricultural sector include :

(i) production of homozygous and high-yielding varieties of rice through anther culture.

(ii) improving the protein content of cereals and pulses through genetic engineering methods.

(iii) culture of elite blue-green algal and rhizobial strains to improve the